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Title: Withdrawn of the Companies Bill, 2009.

THE MINISTER OF CORPORATE AFFAIRS (SHRI M. VEERAPPA MOILY): I beg to move for leave to withdraw the Bill* to consolidate and amend the law relating to companies.

MADAM SPEAKER: The question is:

"That leave be granted to withdraw the Bill to consolidate and amend the law relating to companies."

The motion was adopted.

SHRI M. VEERAPPA MOILY: I withdraw the Bill.

*The Bill was introduced on 3 August, 2009 and referred to the Standing Committee on Finance for examination and report. The Report of the Standing Committee was presented to Lok Sabha on 31 August, 2010. A statement containing reasons for which the Bill is being withdrawn has already been circulated to Members on 9 December, 2011.